



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

सोमवार, जून २६, २००६/आषाढ ५, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Industrial Disputes (Maharashtra Amendment) Act, 2003 (Mah. XXIII of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXIII OF 2006.

(First published, after having received the assent of the President, in the "Maharashtra Government Gazette", on the 26th June 2006).

An Act further to amend the Industrial Disputes Act, 1947 in its application to the State of Maharashtra.

14 of
1947.

WHEREAS it is expedient further to amend the Industrial Disputes Act, 1947, in its application to the State of Maharashtra, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-fourth Year of the Republic of India as follows :—

1. (1) This Act may be called the Industrial Disputes (Maharashtra Short title and commencement. Amendment) Act, 2003.

(2) It shall come into force on such date as the State Government may, by notification, in the *Official Gazette*, appoint.

Amendment
of section 2
of 14 of
1947.

2. In section 2 of the Industrial Disputes Act, 1947, in its application to the State of Maharashtra (hereinafter referred to as "the principal Act"), in clause (s), in sub-clause (iv), for the words "one thousand six hundred rupees" the words "six thousand five hundred rupees" shall be substituted. 14 of
1947.

Amendment
of section
9-A of 14 of
1947.

3. In section 9-A of the principal Act, in the proviso,—

(a) in clause (b), the word "or" shall be added at the end ;

(b) after clause (b), the following clause shall be added, namely :—

"(c) where the change is effected due to updating or replacing of the existing machinery, computerisation or increase in the immovable property and increase in production and that,—

(i) such change shall not affect the total wages of the workmen and their hours of work ; and

(ii) the employer provides all the legitimate and required facilities such as trainings etc., to the workmen to acquire the skill of new job."